

scientists, whether they will be sent there or in what other way?

**Shri M. C. Chagla:** We have various schemes with the Soviet Union by which our scholars will go there and study and have necessary technical training.

**Shri Sham Lal Saraf:** What particular subjects of science were entrusted to them for study?

**Shri M. C. Chagla:** The five scientists who had arrived here were attached to the Chemistry Department of the Delhi University, the Botany Department of the Madras University, the Geophysics Department of the Osmania University, the Physics Department of the Delhi University and the Physics Department of the Madras University. The sixth scientist will be attached to the Applied Mathematics Department of the Calcutta University. He has not yet arrived.

श्री श्रींकार लाल बेरवा : ये जो वैज्ञानिक रुस से आयेंगे वे भारत में कितने दिन का भ्रमण करेंगे और उन से कितने विद्वानों को फायदा मिल सकेगा ?

अध्यक्ष महोदय : कुछ तो प्राये, और चले भी गए और एक सिर्फ अब आने वाला है ।

श्री श्रींकार लाल बेरवा : जो आ कर चले गये वे कितने दिन रहे थे और उन से कितने विद्वानों को फायदा हुआ ?

अध्यक्ष महोदय : प्राप को दिनों से भी कुछ फायदा होगा क्या ?

श्री श्रींकार लाल बेरवा : चुटकी का सवाल तो नहीं है ।

श्री बृ० क० चागला: भारत को बहुत फायदा साइंटिस्ट्स के आने से होगा । पांच साइंटिस्ट तो तीन महीने यहां थे और वे वापिस चले गये हैं । छठा साइंटिस्ट अभी तक आया नहीं है ।

**Shri Ramachandra Ulaka:** May I know the amount proposed to be spent by the Government of India on this account and the total amount actually spent so far?

**Shri M. C. Chagla:** This was arranged through the UNESCO and I do not think that we spent any considerable amount.

#### Acquisition of Property by Deputy Minister

+

\*1051. { **Shri Hari Vishnu Kamath:**  
**Shri Yashpal Singh:**  
**Shri Vishram Prasad:**

Will the Minister of Home Affairs be pleased to state:

(a) whether his attention has been drawn to certain press reports that a member of the Council of Ministers (Deputy Minister of Finance) has acquired certain property and further alleging corrupt practices in connection therewith;

(b) whether an inquiry or investigation has been held in the matter; and

(c) if so, the result thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** (a) to (c). The attention of Government had been drawn to certain reports in the Press concerning the Deputy Minister, Finance, and her comments on the matters mentioned in the reports were obtained. The relevant papers have now been referred to the Attorney-General, and his advice has been sought whether there is a *prima facie* case for an inquiry.

**Shri Hari Vishnu Kamath:** Is it a fact that the charges or allegations were at first not taken seriously because they were published in a journal, which, though friendly to the Prime Minister, has not got an enviable reputation for veracity, and if so, what were the pressures or forces that impelled or compelled an inquiry? And has the inquiry been

held by the Special Police Establishment or by the Prime Minister or by the Home Minister himself? Who has held the inquiry, before forwarding the papers to the Attorney-General, has any inquiry been held?

**Mr. Speaker:** The hon. Minister has said that Government have sought legal advice, and after getting that, they will decide whether there is a case for inquiry.

**Shri Hari Vishnu Kamath:** My point was this. Has any preliminary inquiry at all been held before forwarding the papers to the Attorney-General? Either through their own agency or through the Special Police Establishment or through some other sources, has any informal or formal inquiry been held?

**Shri Hathi:** There were no pressures or anything of that sort for holding the inquiry. The inquiries were made by the hon. Minister of Home Affairs through several sources.

**Shri Hari Vishnu Kamath:** Have Government decided to accept the recommendations contained in the Santhanam Committee's final report for inquiring into allegations against Ministers, and if not, what was the procedure adopted in this particular case?

**Shri Hathi:** As for the Santhanam Committee's report, it has not yet been considered. No decision has been taken on the question whether the procedure which the committee has suggested should be adopted or not adopted. No decision has yet been arrived at on that matter.

So far as the other part of the question is concerned, I have just mentioned that the hon. Home Minister had made inquiries through sources which he thought proper.

**Shri Hari Vishnu Kamath:** I could not follow the last few words of the answer. The hon. Minister said something about 'sources'.

**Mr. Speaker:** The Home Minister has decided to send the papers and get the advice of the Attorney-General.

**Shri Hari Vishnu Kamath:** The hon. Minister had said that the hon. Home Minister had made an inquiry through some sources or something of that kind. I could not get the tail end of the answer. Let the hon. Minister repeat the tail end of his answer.

**Mr. Speaker:** What was the tail end of the answer? The hon. Member wants to catch that.

**Shri Hathi:** The hon. Home Minister had made inquiries through sources that he thought proper.

**Mr. Speaker:** Shri Vishram Prasad.

**Shri Hari Vishnu Kamath:** Is it a secret? What were those sources? Are they secret?

**Mr. Speaker:** He cannot ask that question now. I have already called Shri Vishram Prasad.

श्री विश्राम प्रसाद : पहली बात तो यह है कि दस फरवरी को नेशन स्टार्ट हुआ और उस से पहले हम ने क्वेश्चन दिया था और आज वहीं आ कर दो महीने के बाद यह एडमिट हुआ है . . . .

अध्यक्ष महोदय : यह आप मुझ से पूछें ।

श्री विश्राम प्रसाद : माननीय मंत्री जी ने यह कहा है कि एटार्नी जनरल को यह केस दिया गया है इस तरह के सीरियस केस की इनक्वायरी रिपोर्ट कब तक सदन के सामने पेश की जाएगी ?

श्री हाथी : जब एटार्नी-जनरल अपनी राय दे देंगे तब उस के बाद कार्यवाई होगी ।

श्री प्रकाशवीर शास्त्री : जिस समाचार-पत्र में यह समाचार प्रकाशित हुआ है क्या

यह सही नहीं है कि उसी समाचारपत्र में इससे पहले भी इसी प्रकार के समाचार प्रकाशित होते रहे हैं और एक ऐसा समाचार भी जो प्रधान मंत्री के खिलाफ हवन आदि का प्रकाशित हुआ था जिस के सम्बन्ध में प्रधान मंत्री ने कांग्रेस पार्टी के लोगों से भी . . . . .

**अध्यक्ष महोदय :** इस सवाल का इससे कोई सम्बन्ध नहीं है ।

**श्री प्रकाशवीर शास्त्री :** उसी समाचार पत्र में एक . . . . .

**अध्यक्ष महोदय :** समाचारपत्र का सवाल नहीं है ।

**श्री प्रकाशवीर शास्त्री :** उस समाचार-पत्र के बारे में प्रधान मंत्री जी की तथा भारत सरकार की राय क्या है ?

**अध्यक्ष महोदय :** राय नहीं, आप इन-फार्मेशन ले सकते हैं ।

**श्री प्रकाशवीर शास्त्री :** जिस समाचार-पत्र में यह समाचार प्रकाशित हुआ है, क्या भारत सरकार ने उस समाचारपत्र से किसी प्रकार की कोई जागरूकता लेने का दखल किया है, यदि हाँ, तो उस पत्र के सम्बन्ध में सरकार की क्या राय है ?

**श्री हाथी :** जो समाचारपत्रों में बातें आती हैं, वे सब बातें सच होती हैं, ऐसा कोई मानने का कारण नहीं है । लेकिन क्योंकि इस में एक डिप्टी मिनिस्टर की बात थी इस लिये यह सोचा गया कि उसकी जांच करें और जो कुछ बात हो वह सदन के सामने और पब्लिक के सामने रखे । इस लिये जांच की ।

**श्री प्रकाशवीर शास्त्री :** प्वाइंट आफ आर्डर, सर । अगर कोई समाचारपत्र कोई गलत बात किसी के सम्बन्ध में प्रकाशित करता है तो क्या आप उसके खिलाफ एक्शन लेंगे . . . (इंटरप्शन)

**अध्यक्ष महोदय :** यह एक हाइपोथेटिकल क्वेश्चन है । इस में कोई प्वाइंट आफ आर्डर नहीं है ।

**Shri Tyagi:** Before sending the papers for the opinion . . .

**Shri Ramanathan Chettiar:** On a point of order.

**Mr. Speaker:** With the consent of the House, I will have to rule that there would be no point of order raised during question hour.

**Shri Ramanathan Chettiar:** My point of order is whether a Minister-designate can put a supplementary question.

**Shri Tyagi:** I protest. I am not yet a Minister.

**Mr. Speaker:** He has not yet been sworn in.

**Shri Tyagi:** It is my last day. I must be given a chance.

**Shri Raghunath Singh:** Last day of freedom!

**Shri Tyagi:** Before sending the papers for the opinion of the Attorney-General, did the hon. Home Minister make any direct enquiry from the Deputy Minister concerned and was her statement taken? If so, will the Minister be pleased to place it on the Table?

**Shri Hathi:** Statement was taken, but so far as the question of placing it on the Table is concerned, we have sent all the papers to the Attorney-General.

**The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha):** Because the matter refers to me, I would like to say . . .

**Mr. Speaker:** Is that a point of order?

**Shrimati Tarkeshwari Sinha:** No. I would like to mention that as the statement was given by me and as the hon. Member has made a request,

I have no objection in letting that statement be placed on the Table.

**Mr. Speaker:** I have not asked for that. It is for her to decide.

**Shri Ranga:** I could not follow what she said.

**Mr. Speaker:** She says she can supply that statement if any hon. Member wants.

**Shri Ranga:** She might do that on a relevant occasion. I am glad the Home Minister has taken this initiative. I do not know whether . . .

**Mr. Speaker:** Now the question.

**Shri Ranga:** I would like to know this. Sometime ago, we were told that the Prime Minister alone of all the Ministers sent a statement of his properties and all those things to the relevant authorities, and the other Ministers did not do so. I would like to know whether similar complaints have been received in the case of any other Ministers, and whether any effort is being made to inquire into those matters also, or whether this is the first of its kind to start with.

**Shri Hathi:** In the Home Ministry, we have not received any such complaints.

**Shrimati Savitri Nigam:** What action has Government taken against those papers, yellow journals, which are busy indulging in character assassination like this?

**Mr. Speaker:** Not relevant here.

**Shri Warrior:** May I know the papers received and the inquiry made by the Home Ministry had proved that this case should be referred to the Attorney-General for further action?

**Mr. Speaker:** Order, order.

**Shri S. M. Banerjee:** I want to ask two questions. Before these papers were sent to the Attorney-General, were these papers also sent to the Prime Minister for his consideration

and information? I want to know what is the opinion of the Prime Minister and what is the specific objection of the Home Ministry in laying these papers on the Table for circulation and education of the Members?

**Mr. Speaker:** He has explained that all these papers have been sent to the Attorney-General.

**Shri S. M. Banerjee:** Kindly hear me. My question is whether these papers were sent to the Prime Minister and whether he said . . .

**Mr. Speaker:** I do not know what happened.

**Shri S. M. Banerjee:** The question should be answered.

**Mr. Speaker:** No.

श्री कृष्णराय : मैं यह जानना चाहता हूँ कि मंत्री महोदय को जो लम्बिका मिलती है क्या उस के अलावा उन की कोई गुप्त आय भी है। यदि है तो वह कहाँ से है। उन्होंने इतना बड़ा मकान बनवाया है इस की जांच में इतना विलम्ब क्यों हो रहा है।

अध्यक्ष महोदय : जब रिपोर्ट आ जायेगी तब यह देखा जायेगा।

**Shri Hem Barua:** I cannot think of a Deputy Minister indulging in this . . .

**Mr. Speaker:** What is the question?

**Shri Hem Barua:** May I know two things, (1) whether it is under the instruction of the Prime Minister that the case has been referred to the Attorney-General, and (2) when the Home Ministry inquired into the matter, was the Home Minister convinced that a *prima facie* case existed?

**Mr. Speaker:** It has already been answered. All the papers have been sent to the Attorney-General to enable Government to come to a conclusion whether there is a *prima facie* case.

**Shri S. M. Banerjee:** On a point of order . . . .

**Shri Hem Barua:** May I submit for your consideration that when the Home Ministry decided to send the papers to the Attorney-General, it was not out of gallantry or out of fun? They must have inquired into the matter.

**Mr. Speaker:** That has also been answered, that because it related to a Minister, therefore, they wanted to be satisfied about it.

**Shri S. M. Banerjee:** The question was, whether the papers were first referred to the Prime Minister. It is open to the Minister to say that they were not. Am I not entitled to an answer to this question, affirmative or negative?

**Shri Ranga:** In regard to these points of order, you have raised your objection. We could not agree with you. Of course, we must also exercise that freedom discreetly. Is there not a convention? Are we expected not to probe into what passes between Ministers as there is joint responsibility of the whole Cabinet?

**Mr. Speaker:** That is exactly what I was going to say.

**Shri Ranga:** Is it not a fact that everyone of these Ministers is responsible for the whole Cabinet?

**Shri Hari Vishnu Kamath:** I would like to submit that if the Prime Minister is forced to give an opinion, it may prejudice or pre-judge any advice that may be given by the Attorney-General. So he should not be asked to give his opinion now.

**Shri Hem Barua:** May I know whether it is under the instructions of the Prime Minister that it has been sent to the Attorney-General?

**Mr. Speaker:** I am not concerned with that. The Home Minister has sent these papers, that is all.

**श्री योगेश्वर झा :** मैं यह जानना चाहता हूँ कि वित्त उपमंत्री के खिलाफ जो शिकायत दर्ज की गई है वह अखबारों में छपे समाचार के आधार पर दर्ज की गई है या राज्य सभा के कांग्रेस पार्टी के एक सदस्य श्री तारिक के शिकायत करने पर दर्ज की गई है।

**अध्यक्ष महोदय :** किसी भी आधार पर हो सकता है। There ought to be some objective in asking supplementaries, something now that is to be achieved. Shri Shinkre.

**Shri Hem Barua:** On a point of order, Sir.

**Mr. Speaker:** No. We cannot proceed in this manner. When I have called another Member, he gets up and says point of order.

**Shri Hem Barua:** I can raise a point of order.

**Mr. Speaker:** Because I have called Shri Shinkre, he wants to raise a point of order?

**Shri Hem Barua:** Not that.

**Mr. Speaker:** The other thing is finished. Shri Shinkre.

**श्री कछवाय :** दातार साहब के बारे में भी जो खबर अखबार में आई क्या वह भी गलत थी? जब अखबार में कोई चीज आती है तो उस पर कार्यवाई क्यों नहीं की जाती है?

**अध्यक्ष महोदय :** आर्डर, आर्डर।

**Shri Shinkre:** May I know the exact date on which the papers were referred to the Attorney-General?

**Shri Hathi:** I do not know the date, a few days ago.

**Shri Shinkre:** If the exact date cannot be given, at least he may say whether it was referred after this question was tabled or before.

**Mr. Speaker:** Shri Mathur. Next question.

**Shri Harish Chandra Mathur:** May I put a supplementary?

**Mr. Speaker:** I have called the next question.

**Shri Harish Chandra Mathur:** It is a very wrong impression being created on the floor of the House, . . .

**Mr. Speaker:** Let the report come, and we will see.

**Shri Harish Chandra Mathur:** . . . particularly when the Deputy Minister says she has no objection to the explanation being laid on the Table of the House. She is answerable to this House. What objection can there be? We are all interested, we must know.

**Mr. Speaker:** Next question.

**Central Vigilance Commissioner**

+

\*1052 { **Shri Harish Chandra Mathur:**  
**Shrimati Ramdulari Sinha:**

Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Vigilance Commissioner has started functioning;

(b) the number of cases he is seized of and the number of staff made available to him; and

(c) the procedure he has prescribed for himself and how he is to be approached?

**The Minister in the Ministry of Home Affairs (Shri Hathi):** (a) Yes, Sir, with effect from 19th February, 1964;

(b) He has received 19 vigilance cases and 302 complaints. A statement showing the staff made available to him is laid on the Table of the House [Placed in Library, See No. LT-2722/64].

(c) Detailed instructions on the procedure for consultation with the

Central Vigilance Commission have issued recently and a copy is laid on the Table of the House. [Placed in Library, See No. LT-2722/64]. The public may approach the Central Vigilance Commissioner direct.

**Shri Harish Chandra Mathur:** May I know whether the hon. Minister has discussed the working of the Vigilance Commissioner with the Commissioner himself, and if so, or even otherwise, could he tell us what effective, positive, measures are being taken to bring about an improvement on the existing enquiries and punishments and to create and generate public confidence?

**Shri Hathi:** This matter has been discussed with the Vigilance Commissioner. So far as the various departments such as Civil Supplies and Disposals Directorate, Income-tax department etc., are concerned, how all these departments are functioning has generally been discussed.

**Shri Harish Chandra Mathur:** The idea which I get from this bulky document that has been submitted in answer is that all complaints will be routed through the Vigilance Commissioner, and then he will mark them to the various agencies looking into this. If that is correct, will he reserve to himself some kind of action and processing and how will it square up with the UPSC?

**Shri Hathi:** If he gets a complaint directly, then he may himself enquire into it or he may take the assistance of the Central Investigation Bureau or he may send it to the department concerned. The cases in the Ministries or departments themselves will first be investigated by the vigilance officers concerned and they will send the report of these enquiries and the progress thereof.

**Shrimati Ramdulari Sinha:** May I know whether the States have also